भूख से मौत मामले में मिला एक लाख मुआवजा

रिपोर्ट में किसी बीमारी का नाम मेंशन नहीं किया था

हालांकि राज्य सरकार ने फिर से पूरे मामले में पड़ताल की, तब पाया कि राज्य सरकार ने अपने रिपोर्ट में किसी बीमारी का नाम मेंशन नहीं किया था, जिसकी वजह से मौत की बात बतायी गई थी। पड़ताल में यह बात भी आयी थी कि मृतक के परिवार ने 22 सितंबर 2017 और 18 अक्तूबर 2017 को राशन कार्ड के लिए आवेदन दिया था। लेकिन मृतक की मौत के बाद 25 अक्तूबर 2017 को राशन कार्ड का आवंटन हुआ था। ऐसे में आयोग ने मुआवजा देने का आदेश राज्य सरकार को दिया ।

> मीडिया रिपोर्ट के मुताबिक, धनबाद के एक मजदूर की भूख से मौत हो गई थी।

था। 21 अक्तूबर 2017 को मीडिया रिपोर्ट के आधार पर एनएसआरसी ने मामले को संज्ञान में लिया था।

रांची | मुख्य संवाददाता

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की पहल पर भूख से मौत के एक मामले में झारखंड सरकार ने मृतक के परिजनों को एक लाख का मुआवजा दिया है। मानवाधिकार विभाग ने जांच में पाया था कि मृतक के पास न तो राशन कार्ड था न ही अनाज। ऐसे में पूरे मामले को आयोग ने मानवाधिकार हनन का मामला माना

Bhopal: Human rights groups ask for compliance of directives about wellness of prisoners

The NHRC investigation had found evidence of physical assault, illegal solitary confinement, mental torture through sleep deprivation, criminal intimidation and religious antagonism, denial of basic necessities.

Bhopal (Madhya Pradesh): Following persistent complaints of torture and denial of basic rights of prisoners in Bhopal Central Jail, National Human Rights Commission (NHRC) has issued fresh directions to state government regarding compliance with its recommendations. Representatives of human rights groups met the chief secretary Iqbal Singh Bains and DG (Prisons) Arvind Kumar urging action and compliance with NHRC recommendations.

The delegation comprised Madhuri Krishnaswami (PUCL), Abdul Wahid Shaikh (Innocence Network), Masood Ahmed (Coordination Committee) and Fawaz Shaheen (Innocence Network).

The NHRC had conducted an investigation in June 2017 and found instances of torture and abuse of prisoners and denial of basic rights to a group of prisoners accused of SIMI related offences. The investigation team had recommended action against jail officials, compensation to family members as well as several measures to ensure basic necessities to prisoners.

However, the state government has not complied with NHRC directives despite several reminders. In proceedings on 25 March, 2021, NHRC has once again noted that there are serious human rights violations and that all the recommendations of the inquiry team should be complied with state authorities' while directing chief secretary to file a report within 6 weeks.

The NHRC had also taken suo moto cognisance of the hunger strike by seven prisoners and expressed serious concern.

The NHRC investigation had found evidence of physical assault, illegal solitary confinement, mental torture through sleep deprivation, criminal intimidation and religious antagonism, denial of basic necessities like adequate water, adequate clothing and medical care. They had no access to newspapers, books, pen, paper, etc. They were not allowed to meet visitors according to norms.

https://www.freepressjournal.in/bhopal/bhopal-human-rights-groups-ask-forcompliance-of-directives-about-wellness-of-prisoners

First Information Report by Dr.Dewakar Goel 'FIR is the soul of criminal case as turning wheel of the ship'

The latest book by the Supreme Court Advocate focuses on the all-inclusive aspects of the Criminal Procedure, Indian Penal Code and Evidence Act relating to First Information Report (F.I.R.). Dr. Goel in his newest edition published by Delhi Law House has incorporated Rule of Law and Process of law to form basis of legal concepts amongst the police minds and public at large about jurisprudence (Study of Law). The book aims to hold the present system of complying procedural requirements, keeping in mind the current state of affairs in most police stations in all states of the country.

The book covers a comprehensive aspect of the topic to facilitate police officers so that they don't feel the need to refer any other book or multiple books. Real-Life examples have been put up on each aspect that can be taken as case studies for the students.

First Information Report' contains 11 chapters videlicet 'Nature of Law-Historical Perspective', 'Legal Process and Rule of Law', 'F.I.R.-The Foundation', 'Syupreme Court Directives for Mandatory Registration of F.I.R.', 'Procedure for Recording of F.I.R.', 'Model, Sources & Circumstances of F.I.R.', 'Steps to be taken in relation to F.I.R.', 'Deficiencies, Omissions, Delay and Falsehood of F.I.R.', 'Admissibility and Evidentiary Value of F.I.R.', 'Zero F.I.R.', 'Criminal actions exempted from punishment' and an elaborate series of relevant case laws.

Dr. Goel has authored this piece keeping in mind the lack of knowledge regarding the subject and to eradicate any such instances of law ignorance in future that harasses citizens and waste the efforts of the police personnel too.

The Prologue to this book contains letters from Hon'ble Justice Gita Mittal (Chief Justice of J&K High Court), Dr. Satya Pal Singh, IPS (Member of Parliament-Lok Sabha), R.N. Karanjawala (Managing Partner, Karanjawala& Co.), Mr. Rajiv Yadav, IAS(R) (Chairman Brahmaputra Board), Mr. Bimbadhar Pradhan, IAS (Secretary General, NHRC), Mr. Mrityunjay Kumar Singh, IPS (CG and DG & IGP, Home Guards, WB), Dr. Muktesh Chander, IPS (Special Commissioner of Police, Operations & Licensing, Delhi), Dr. Atulya Mishra, IAS (Add. Chief Secretary to Government), Kuldiep Singh, IPS (Director General, CRPF) and Ms. Sneha VireshBagdiya (Cyber Crime Investigator, Cyber Law Expert, Cyber Evidence Analyst, Social Activist) who have bestowed their sincere appreciation with regards to 'First Information Report' and other books of Dr. Goel in the past. The foreword by aforesaid experts recommends this book for all concerned persons.

Dr. Goel has dedicated his latest in the memory of his father Shri Daya Prakash Goel who was the Vice Principal, Police Training College, UP.

Dr. Goel has been titled as "Dard Ka SaudagarDewakar" by Javed Akhtar and "FikroJazbe Ka ShayarDewakar" by Sabir Dutt. "Dewakar, ekkhushfikrshayar" by Kaifi Azmi, "Khudadadsalahiyat ka shayarDewakar" by Naushad Ali, "A Bureaucrat with sensitivity of a Poet & unique attraction" by Shabana Azmi, "A Bureaucrat with the soul of a poet /Artist" by Kavita Krishnamurthy, "A Bureaucrat, philosopher, poet and above all a dear friend!" by Kanwaljit Singh, "Dewakar ne wahilikha jo jiya" by Sameer Anjan, "Bashaurzehan ka shayarDewakar" by Nida Faizli,

"Khoyehuyesoyehuyelamhon ka shayarDewakar" by Salma Siddiqui, "A poet with pure heart" by Sunil Gangopadhyay, "Fakr-e-Hind- Dewakar – Jashn-a-Bharat", "Pasban-e-Adab- Dewakar"

INDIA LEGAL, Online, 10.4.2021

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Dr. Goel started his carrier from the level of Trainee to Personnel Officer in private sector DCM Group, worked with International Airport Authority of India He was heading personnel and administration for Airports of 6 states of India and also worked as Head of HR Directorate of Air Navigation Services. He had been at the highest level of Executive Director HR Airports Authority of India and Director of Indian Aviation Academy (Ministry of Civil Aviation). Dr. Goel is Doctoral Research Supervisor at Banasthali University and visiting faculty at NarseeMonjee Institute, Bombay, LSR, IIT Delhi, Kharagpur, XLRI, IISWBM Calcutta, Anna, Madras, Periyar, St. Peters, Banasthali Universities, IMT Ghaziabad, MDI Gurgaon & IIM Raipur, Ranchi, LBS National Academy Administration, Mussoorie, IIPA - New Delhi. Few of his celebrated books are 'Departmental Enquiries-Concept Procedure & Practice', 'Living A Stressful Life with Joy', 'Right To Information', 'Performance Appraisal & Compensation Management', 'An Endless Travel', 'Writings on the Wall', "Refelctions" etc.and poems 'Tum LautAao' Hindi Poetry Collection, 'Sisakte Armaan'- Hindi and Urdu Poetry, 'It's not the time to go' English Poem Collection and others. Dr. Goel's upcoming book 'Police Investigation' which will cover all related aspects such as Arrest, Bail, Cyber Crimes, DNA Profiling, Narcotics Test, Test Identification Parade etc. is going to be his 21st book. https://www.indialegallive.com/top-news-of-the-day/news/first-information-report-bydr-dewakar-goel-fir-is-the-soul-of-criminal-case-as-turning-wheel-of-the-ship/

GOA CHRONICLE, Online, 10.4.2021

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A lone woman fighting a vicious system of Maharashtra

The allegations made by Dr. Swapna Patker has created a massive stir among the masses; especially on twitter- the social media platform she has now resorted to in order to narrate her ordeal to the Indian populace. In order to bring the complete truth out in the open, we had a conversation with this lone woman who has been fighting a vicious dispensation since the last 8 years.

Dr.Patker, explaining the beginning of the adverse circumstances said, "I used to write for Saamana, (which is the Marathi newspaper published by Shiv Sena and Sanjay Raut is the executive editor of the same) I had my own columns in the newspaper. And I used to handle some of Sanjay Raut's Rajya Sabha work as well. In due course of time, we (Sanjay Raut and Dr. Swapna Patker) along with our families developed a close relationship. Both of our families used to go on vacations together; it was kind of a family relationship. But with time, he (Raut) lost the plot and wanted to gain control over anything and everything which transpired in my life. That was the point when things went haywire."

She continued, "Basically, he started interfering in my life to such an extent that I had to leave Saamana; I never wanted to cease writing for it. But because of the level of his intervention in my personal life, I thought that it would be better to quit. I was not on a payroll to write for Saamana, I had my own columns. With associations you meet new people, you create different relationships; this relationship had developed in the same way, in which our families were involved too. But things soon turned ugly. He started heckling in my personal life and asked me not to meet this person a day and that person on another! He even started talking bad about my husband. He had a problem with every single man around me. And I realized that I could not live like that; I am an honoured woman. I needed to preserve my personal space and therefore I decided not to stay associated with Raut anymore. But that is when I realized that being in contact with Sanjay Raut can make one go crazy. You just have an entry and are bereft of an exit. He (Sanjay Raut) is a very authoritative person and wants to take charge of everybody's life around him. Anyone who works with him can never move ahead in life."

"Things inimical to me had started transpiring long before I left Saamana in 2014. But I was dumb and didn't realize this bitter fact. Both my father and Bala Saheb Thackeray passed away in 2012. I lost one very important source of support of my life. After Bala Saheb, Shiv Sena lost the support it had garnered too. And Sanjay Raut began with all his nonsense. He turned into a free bird and started doing whatever he wanted to. He used to direct me at every step of my life- don't do this, don't do that; don't meet this person, don't meet that person. In 2013, I was attacked twice with sharp knives. I also have an FIR filed in the Mahim police station. In another incident, my car was vandalized in Vakola and I had registered an FIR in the Vakola police station too. Till now, nobody has been nabbed. The perpetrators are still unknown to me. Each and everything was manipulated as per Raut's whims and fancies. It took me 8 years to realize that", Dr.Patker let us know.

Divulging more details, the well- known psychologist told us, "When all this happened, Sanjay Raut was the first person I had reached out to and he was instrumental in helping me, so I never had a doubt. After all this, things started going downhill. In 2014, my family, staff members and friends were called and interrogated by one encounter specialist, Praful Bhonsle. I had wondered that why were we being called to the local crime branch office. I used to ask them about the questions they were being asked. They told me that it was all about me- where did I used to go, what did I used to do, how many phone numbers I had!"

GOA CHRONICLE, Online, 10.4.2021

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Narrating her suffering, she continued, "I had even submitted an audio call recording to the court, in which Sanjay Raut had abused me. He intimidated me saying that I'll have to wait and watch everything he does. I have the audio recording but the police are just not ready to take it and say they don't know whether or not it is him (Raut)! They are not ready to get the voice examined. They are just trying to shove off every proof that I hand to them."

She revealed further, "Since last year, I have also been receiving certain video calls. Some naked man calls up and he is in the act on the WhatsApp video call. All these things are being done to demoralize me. I will soon upload these proofs on twitter also. I have continuously been writing letters to the various concerned authorities. The problem is that Shiv Sena members and Sanjay Raut have created a lot of fake IDs on twitter and operate a Facebook page and use these to sully my image. They have kick started the campaign of labelling all my actions as a BJP agenda. These handles tag me to be a characterless woman, involved in extramarital affairs and say that Sajay Raut supports my husband! For 8 long years, I have been writing to the police, I have proofs. I had written letters to Devendra Fadnavis when he was the Maharashtra CM. But I have not received help of any sort."

"My sufferings are not related to BJP. Where the hell is BJP right now? If it is KanganaRanaut, everybody will help her and only because I am a common person, you aren't willing to help. Not a single BJP leader has come out and spoken about the circumstances I am in. I have been requesting them to lend me support", she told us.

Talking about her mother's sufferings, she said, "My mother is 70 years old and frightened about the future. She was intimidated and was told that I will be labeled as a prostitute and my career will end. She is angry about I exposing everything on twitter."

Talking about another flabbergasting incident, Dr.Patker revealed, "In 2017, my facebook ID was hacked and a suicide note was posted. I am a psychologist; this was derogatory to my profession! It was singer AkritiKakkar who had seen the post and informed the police that night. I don't know whether that night was to kill me!" When asked what is it she wants to highlight, she answered, "I have been suffering since 2013, I have reached out to the police, to the NCW, NHRC, High Court; I have tried everything I could. I had soon realized that even the court is not considering this to be a critical situation and is not pulling my case up. I have nowhere to go to. Nobody is helping me and I am being vilified at each step. I want to ask everyone, if a woman is suffering such an ordeal, where should she go? All the authorities have failed me. I have written to Uddhav Thackeray, to the PMO, Arvind Kejriwal, Sonia Gandhi, Devendra Fadnavis, Chitra Wagh, Subhash Desai, Anil Desai. I have done everything possible for me to do. I did not want to bring this to the public domain and get my reputation and career damaged, but I have no place to go to now. Twitter is the last resort for me."

She continued, "Have we hit such a low wherein twitter becomes the last option to ask for justice? If even the PMO cannot respond to me, the last thing I will have to do is to migrate to Canada. I love my country, I had never wanted to move out to study or make a career abroad. I have always wanted to stay in India and make a change. But I am being forced to leave India; I would have stayed if I was alone but I have a 16-year-old son to look after. And if nobody can help me, then the PMO should assist me to move to Canada. I will take Canadian citizenship and live there. This country has failed me; I am hurt as a citizen. Who else is left to be reached out to? I have asked for help to the Prime Minister of India but I did not receive any response.

GOA CHRONICLE, Online, 10.4.2021

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I have put every detail on twitter to let the world know that even the PMO is not responding to a plea like mine. The PM is busy with elections in Assam and Bengal. Is winning elections more important than saving someone's life? Today, I am in a situation where I don't mind being a BJP agenda carrier as I am being labelled to be but where is the BJP? Nobody is speaking up! It is only because I am of no political use to them."

https://goachronicle.com/a-lone-woman-fighting-a-vicious-system-of-maharashtra/

NHRC recommendations results in action against teachers for negligence

New Delhi, Apr 9 (PTI) The persistence of the National Human Rights Commission in a case of food poisoning of 15 children in a government school in Maliguda in Odisha has resulted in payment of Rs 8 lakh in compensation, the rights panel said on Friday.

The NHRC in a statement said, out of the total amount, Rs 50,000 each has been paid to the 14 students who fell sick and Rs 1 lakh to the mother of a boy who succumbed to his illness.

"For negligence, two teachers were put under suspension and departmental proceedings initiated against them. The complaint was received about the incident on January 2018," it said

Earlier, in response to notices of the commission, the state government had said that an ex-gratia of Rs 2 lakh was already sanctioned by the Collector for the payment to the next of kin of the victim.

Punitive action was initiated against the two teachers for negligence, it added. "Subsequently, the commission issued a show cause notice to the chief secretary of the state as to why a sum of Rs 1 lakh be not recommended to be paid under section 18 of the Protection of Human Rights Act to the next of kin of the deceased student in addition to the ex-gratia of Rs 2 lakh already sanctioned by the Collector," it said. Pursuant to the directions of the NHRC, the state government submitted the compliance report along with proof of payment, wherein it has been stated that Rs 1 lakh has been paid to the mother of the deceased boy and Rs 50,000 each to other 14 students, the statement said. PTI KND ANB ANB

https://www.outlookindia.com/newsscroll/nhrc-recommendations-results-in-actionagainst-teachers-for-negligence/2062206

रंगलाईएनएचआरचीकीपहल,

सरकारमजदूरकेपरिवारकोदेगीएकलाखकामुआवजा, जानेंवजह

राष्ट्रीयमानवाधिकारआयोगकीपहलपरभूखसेमौतकेएकमामलेमेंझारखंडसरकारनेमृतककेपरिजनोंको एकलाखकामुआवजादियाहै।मानवाधिकारविभागनेजांचमेंपायाथाकिमृतककेपासनतोराशनकार्डथानही अनाज।ऐसेमेंपूरेमामलेकोआयोगनेमानवाधिकारहननकामामलामानाथा।

21 अक्तूबर 2017

कोमीडियारिपोर्ट्सकेआधारपरएनएसआरसीनेमामलेकोसंज्ञानमेंलियाथा।मीडियारिपोर्ट्सकेमुताबिक, धनबादजिलकेएकमजदूरकीभूखसेमौतहोगईथी।मामलासंज्ञानमेंआनेकेबादएनएचआरसीनेराज्यसर कारसेजानकारीमांगीथी।

राज्यसरकारनेएनएचआरसीकोबतायाथाकिबीमारीवभूखकेकारणमजदूरकीमौतहुईथी।सरकारनेमृतक केपरिजनोंकेनामपरराशनकार्डहोनेकीबातबतायीथी।

हालांकिराज्यसरकारनेफिरसेपूरेमामलेमेंपड़तालकी,

तबपायाकिराज्यसरकारनेअपनेरिपोर्टमेंकिसीबीमारीकानाममेंशननहींकियाथा,

जिसकीवजहसेमौतकीबातबतायीगईथी।

पड़तालमेंयहबातभीआयीथीकिमृतककेपरिवारने 22 सितंबर 2017 और 18 अक्तूबर 2017 कोराशनकार्डकेलिएआवेदनदियाथा।लेकिनमृतककीमौतकेबाद 25 अक्तूबर 2017

कोराशनकार्डकाआवंटनहुआथा।ऐसेमेंआयोगनेएकलाखकामुआवजादेनेकाराज्यसरकारकोआदेशदिया। https://www.livehindustan.com/jharkhand/story-hemant-soren-govt-gave-one-lakhcompensation-to-family-on-labour-starvation-death-nhrc-initiative-ration-card-3966402.html

NHRC to govt: Implement suggestions on SIMI undertrials

TIMES NEWS NETWORK

Bhopal: The National Human Rights Commission has asked the state chief secretary to comply with its recommendations on 21 SIMI suspects lodged in Bhopal jail and submit a status report in six weeks.

The commission said that the jail DIG's response is silent about the action taken on recommendations made after an NHRC team visited the prison following the 2016 jailbreak of eight SI-MI suspects and their gunning down by police.

The relatives of 21 other undertrials had filed a complaint on April 22, 2017, with the Commission that they were being subjected to physical and mental torture by the jail authorities after the jailbreak. Another complaint was filed on August 9, 2017, by two members of Jamia Teachers Solidarity Association, who alleged that the 'torture' had increased after a visit by NHRC.

The commission then directed its DIG (investigation) to constitute a team of enial atmosphere.

The commission said that the jail DIG's response is silent about the action taken on recommendations made after an NHRC team visited the prison following the 2016 jailbreak

officers, headed by an SSP, for an on-the-spot inquiry of the allegations. This committee recommended setting up a high-level panel to look into the grievances of the 21 prisoners and issue guidelines to jail authorities to ensure relaxation of solitary confinement.

It also recommended action against the jail doctor and asked prison authorities to provide calendars, notebooks, pens, newspapers and magazines, and adequate water for drinking and cleaning to the undertrials. The panel called for establishment of a complaint redressal mechanism in the jail to allow 'mulakat' in a congenial atmosphere.

मानव अधिकार आयोग अध्यक्ष १२ को आएंगे

बाड़मेर | राजस्थान राज्य मानव अधिकार आयोग के अध्यक्ष गोपालकृष्ण व्यास अपनी एक दिवसीय यात्रा पर रविवार को बाड़मेर आएंगे। अतिरिक्त जिला कलक्टर ओम प्रकाश विश्नोई ने बताया कि निर्धारित कार्यक्रम के अनुसार राजस्थान राज्य मानव अधिकार आयोग अध्यक्ष गोपालकृष्ण व्यास रविवार 11 अप्रैल को शाम 5.15 बजे जोधपुर से रवाना होकर 8.30 बजे बाड़मेर पहुंच रात्रि विश्राम करेंगे। सोमवार 12 अप्रैल को सुबह 11 बजे सर्किट हाउस बाड़मेर में जिला कलेक्टर, जिला पुलिस अधीक्षक, मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी एवं अन्य अधिकारियों के साथ बैठक लेंगे। वे इसी दिन दोपहर 12 बजे सर्किट हाउस में जन सुनवाई करने के बाद दोपहर 1 बजे राजकीय चिकित्सालय बाड़मेर, बाल सम्प्रेषण गृह बाड़मेर एवं पुलिस थाना कोतवाली/ सदर का निरीक्षण करेंगे। इसके पश्चात शाम 4.15 बजे बाड़मेर से जोधपुर के लिए प्रस्थान करेंगे।